

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/3750 /A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri S. Khound,
District and Sessions Judge,
Golaghat.

Dated Guwahati the 13th July, 2018.

Sub: Earned Leave .

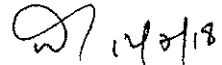
Ref:- Your letter No. DJ(G)4744/2017, dtd. 11.07.2018.

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for a period of 10 (ten) days w.e.f. 16.07.2018 to 25.07.2018, has been granted/~~rejected~~, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over charge of your Court and office to the Additional District and Sessions Judge, Golaghat before proceeding on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/1999/3751 /A, dated 13.7.18 Rlan

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

JT. REGISTRAR (VIGILANCE)